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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 16th October, 2019.

No.LL(B).28/2005/75. – Martin Luther Christian University (Amendment) Act, 2019 (Act No. 19 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 19 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

THE MARTIN LUTHER CHRISTIAN UNIVERSITY (AMENDMENT) ACT, 2019

An

Act

to further amend the Martin Luther Christian University Act, 2005 (Act No. 11 of 2005).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.	1.	(1)	This Act may be called the Martin Luther Christian University (Amendment) Act, 2019.
		(2)	It shall come into force from the date of notification in the official Gazette.
Amendment of Preamble.	2.		In the Preamble of the Martin Luther Christian University Act, 2005.
			The words "of the Union Evangelical Lutheran Church in India" shall be omitted and the word "by" shall be inserted between the words "sponsored" and "the National".
Amendment of Section 2.	3.		The existing clause (iv) of Section 2 shall be deleted.
Amendment of Section 4.	4.		In sub-section (3) of Section 4 for the words "in India or abroad" appearing therein shall be substituted by the words "in the State of Meghalaya".
Amendment of Section 6.	5.	(1)	In the heading of Section 6 the words "and Affiliated College" appearing therein shall be omitted.
		(2)	The existing sub-section (2) of Section 6 shall be omitted.
Amendment of Section 7.	6.		In clause (b) of Section 7 the words "affiliate colleges and to" appearing therein shall be omitted.
Amendment of Section 12.	7.	(1)	After the existing clause (b) of sub-section(3) of Section 12 the following proviso shall be inserted, namely-
			"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."
		(2)	After the new proviso to sub-section (3) of Section 12 a new sub-section (4) shall be inserted, namely-
			"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 40.	8.	(1)	In sub-section (1) of Section 40 the words "one crore" appearing therein shall be substituted by the words "two crore"
		(2)	The existing sub-section (4) of Section 4 shall be substituted namely-

		"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time."
Amendment of Section 47.	9.	After the existing sub-section(4) of Section 47 the following proviso shall be inserted namely-
		"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
Amendment of Section 51.	10.	The existing provision of Section 51 shall be substituted by the following, namely-
		"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."
Savings.	11.	Anything done or any action taken under the provisions of the principal Act prior to this amendment shall remain valid, unless revoked or annulled by the State Government.

D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.